

of India be requested to take over the management of the company as early as possible in view of the precarious condition of the company and involvement of about 750 workmen.

(d) Government has not formed an opinion on the question of take over as this would depend on the results of an investigation under the provisions of Section 15 of the Industries (Development & Regulation) Act, 1951. Such an investigation has not been ordered by the Government.

Strong Motion Earthquake Instrumentation Array in the Shillong Area

1002. SHRI KALYAN ROY: Will the PRIME MINISTER be pleased to refer to the reply to the Unstarred Question 1167 given in the Rajya Sabha on the 27th March, 1980 and state:

(a) whether the final project proposal entitled "Strong Motion Earthquake Instrumentation Array in the Shillong Area" has been approved;

(b) if so, when; and

(c) what were the grounds for giving approval?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND DEPARTMENTS UNDER THE CHARGE OF PRIME MINISTER (SHRI C. P. N. SINGH): (a) No, Sir.

(b) and (c) Does not arise.

National Laboratory by the Council of Scientific and Industrial Research

1003. SHRI LADLI MOHAN NIGAM: Will the PRIME MINISTER be pleased to state:

(a) whether there is any proposal under Government's consideration to establish a National Laboratory by the Council of Scientific and Industrial Research in Madhya Pradesh for development of mineral/forest resources in that State; and

(b) if so, what are the details in this regard?

I THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND DEPARTMENT UNDER THE CHARGE OF PRIME MINISTER (SHRI C. P. N. SINGH): (a) and (b) A proposal for the setting up of a laboratory under the aegis of the Council of Scientific and Industrial Research in Madhya Pradesh has been approved by the Governing Body of CSIR. Some of the major areas of research to be undertaken by the proposed laboratory would be the mineral resources and forest wealth in Madhya Pradesh.

Scheme for helping industries to absorb imported technology

1004. SHRI DATTARAMCHAND JAIN: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Government have introduced a scheme for helping industries to absorb imported technology; and

(b) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND DEPARTMENT UNDER THE CHARGE OF PRIME MINISTER (SHRI C. P. N. SINGH): (a) and (b) A new scheme involving funding some of the research and development work directed at absorption and adaptation of imported technology is being worked out; and a token provision for this of Rs. 1 lakh has been proposed in the Budget estimates of Department of Science & Technology for the year 1980-81.

The scheme *inter alia* is intended to avoid further import of technology already in use, to promote conditions for horizontal transfer of technology already imported, and to enable export of technology based on imported technology that has been absorbed and modified, etc.

Agreements for supply of heavy water

1005. SHRI JAGDISH PRASAD MATHUR: Will the PRIME MINISTER be pleased to state what are the